

**IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL, NEW DELHI
PRINCIPAL BENCH, COURT NO. IV**

Service Tax Appeal No. 52160 of 2014

[Arising out of the Order-in-Appeal No. BPL-EXCUS-000-APP-117-13-14 dated 24.10.2013 passed by Commissioner (Appeals) Customs, Central Excise & Service Tax, Bhopal]

M/s. R P Anand Contractor

Appellants

Vs.

CCE, Bhopal

Respondent

Appearance:

None for the Appellants

Shri Sanjay Jain, AR for the Respondent

CORAM:

Hon'ble Mr. C L Mahar, Member (Technical)

Hon'ble Ms. Rachna Gupta, Member (Judicial)

Date of Hearing/ Decision: 08.10. 2018

FINAL ORDER No. 53113/2018

Per: Rachna Gupta:

None is present for the appellant. Perusal of the record shows that the adjournment request has been made in this matter. It is observed that in the application, there is no reason for seeking such adjournment. There is nothing for the Bench to appreciate as to

whether the absence of counsel / authorised representative is due to something beyond his control. Said adjournment request is accordingly, opined as absolutely vague. In view thereof, the appeal is hereby dismissed for default.

(Dictated and pronounced in the open Court)

(C L Mahar)
Member (Technical)

ss

(Rachna Gupta)
Member (Judicial)